

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(CAA)-147(PB)/2017**

**IN THE MATTER OF:**

Berkeley Design Automation India Pvt. Ltd.	....	Applicant/petitioner
And		
Mentor Graphics(India) Pvt. Ltd.	....	Respondent

**Order under Section 230-232 of the Companies Act, 2016**

**Order delivered on 20.02.2018**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/petitioner	:	Mr. Mahesh Aggarwal and Rajiv Kumar Aggarwal, Advocates
For the Income Tax Deptt.	:	Ms. EashaKadian, Proxy Counsel for Ms. Lakshmi Gurung, Standing Counsel
For the OL, Delhi	:	Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.
For RD (NR) Delhi/ROC, Delhi:		Mr. Manish Raj, Co. Prosecutor

**ORDER**

Learned counsel for the petitioner submits that they have regularly filed annual returns with the office of ROC. They have filed annual return for financial year ended 31.03.2017. A copy of the financial statement year ended 31.03.2017 may be placed on record.

Learned counsel appearing for the Income Tax Department states that the applicant company had filed its affidavit regarding no objection, received by them.

Post the matter on 28<sup>th</sup> February 2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**